

(d) if so, the details thereof and action proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) In order to assist the State Government in the task of rehabilitation of identified and released bonded labourers, a Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour is in operation since May, 1978. Under the scheme, rehabilitation assistance @ Rs. 20,000/- per bonded labour is provided which is equally shared by the Central and State Governments. Till 30.9.2010 total Central Assistance of Rs. 7093.13 lakhs has been provided to the State Governments for rehabilitation of released bonded labourers. To identify the child labour working in hazardous sectors, grants are given to National Child Labour Project (NCLP) District of Rs. 2,75,000 twice in five year for conducting survey.

(c) and (d) Under the Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour an amount of Rs. 2 lakhs per District is provided to the State Governments concerned for conducting survey for identification of bonded labour in sensitive District once in three years. So far total Central Assistance of Rs. 494 lakh has been provided to the State Governments for conducting survey of bonded labour. The concerned State Government have been instructed to send survey reports.

#### **Recommendations of task force for domestic workers**

†1654. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Task Force constituted by Government for domestic workers has submitted its report to Government;

(b) if so, the details of the report and the recommendations made therein;

(c) whether Government proposes to provide benefit of National Health Insurance Scheme to domestic workers of the country;

(d) if so, the details thereof;

(e) whether there is any proposal to make registration of placement agencies mandatory to prevent the exploitation of domestic workers working in homes; and

(f) if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) The Government set-up in Task Force to evolve a policy frame work for domestic workers in the context of regulatory mechanism and providing social security. The Task Force has submitted its first report which makes the following recommendations:—

(i) Extension of the welfare schemes to the domestic workers including Health and Maternity benefit, Death and Disability benefit and old age benefits.

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†Original notice of the question was received in Hindi.

- (ii) Rashtriya Swasthya Bima Yojana (RSBY) should be the first welfare scheme to be extended to the domestic workers. The smart cards used under RSBY can later be used to load other welfare schemes rolled out for domestic workers.
- (iii) Domestic workers should be identified and registered by the State Labour Department.
- (iv) The domestic work should be included in the Central List of scheduled employment *vide* a notification under the Minimum Wages Act, 1948 for fixation and enforcement of minimum wages in respect of domestic workers. The State Governments which have not fixed minimum wages for domestic work should fix minimum rates of wages for domestic workers.
- (v) Mandatory registration of all placement agencies and individuals providing placement, sourcing and recruitment service relating to domestic work under Shops and Establishment Act.
- (vi) Formulation of National Policy for the Domestic Workers.
- (vii) Scaling up of the skill and re-skill training programme initiated by International Labour Organisation.

(c) and (d) The proposal to extend Rashtriya Swasthya Bima Yojana (RSBY) to domestic workers is under consideration of the Government.

(e) and (f) The matter relating to registration of placement agencies providing domestic workers is under examination of the Government.

#### **Exploitation of construction labourers**

†1655. SHRI KAPTAN SINGH SOLANKI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the labourers working in the field of construction are most exploited;
- (b) if so, whether Government has formulated any plan in this regard keeping the interests of labourers in view; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) In order to safeguard the interest of workers engaged in the building and other construction works, the Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers Welfare Cess Act, 1996 with a view to regulating the wages, working conditions, safety and health, welfare measures etc. The Acts apply to every establishment which employs 10 or more workers. The main responsibility for implementing the Acts lies with the respective State Governments. As per the Acts, every State Government has to frame and notify Rules, Constitute Advisory Committee/Expert Committee, appoint various

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†Original notice of the question was received in Hindi.